

File No. 4(10) 2018/ Delhi/RCD/FSSAI  
**Food Safety and Standards Authority of India**  
(A Statutory Authority established under the Food Safety and Standards Act, 2006)  
Regulatory Compliance Division  
**FDA Bhawan, Kotla Road, New Delhi - 110002**

Dated, the 10<sup>th</sup> September, 2018

**Subject: Requirement of Nomination in case of Proprietorship firm -reg.**

Sir,

This has come to the notice of FSSAI as to whether requirement of nomination as per Form IX under the Rule 2.5.2 of Food Safety and Standards Rules, 2011 is required in case of Proprietorship firm or not.

2. The issue has been examined and it is clarified that Form IX under FSS Rules, 2011 do not cover nomination for Proprietorship firms as proprietorship is a business enterprise that is owned and controlled by one person who possess the entire authority and responsibility w.r.t. the business. Therefore, Form IX is not required in case Food Business which is operated by a Proprietorship firms.

3. This issues with the approval of Competent Authority.

Yours faithfully,



(Sanjeev Kumar)

Deputy Director (Regulatory Compliance)

To:

1. Commissioner of Food Safety of all States/UTs
2. All Central Licensing Authorities; FSSAI
3. CITO, FSSAI-With request to upload the same in FSSAI website.